

ITEM NO.803
(MENTIONING)

COURT NO.11

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

MISCELLANEOUS APPLICATION Diary No(s). 2847/2024

(Arising out of impugned final judgment and order dated 08-01-2024 in W.P. (CrL.) No. 491/2022 passed by the Supreme Court of India)

BILKIS YAKOOB RASOOL

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 18-01-2024 This petition was mentioned today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. V. Chitambaresh, Sr. Adv.
Mr. Pashupati Nath Razdan, AOR
Mr. Ashok Gupta, Adv.

For Respondent(s)

UPON being mentioned, the Court made the following
O R D E R

It is mentioned on behalf of three of the respondents that applications have been filed for extension of time to surrender and report to the jail.

Since the concerned Bench has to be reconstituted, the Registry to seek orders from Hon'ble the Chief Justice of India for reconstitution of the Bench and for listing of the said applications tomorrow as it is submitted that the time expires on 20.01.2024.

(RADHA SHARMA)
COURT MASTER (SH)

(MALEKAR NAGARAJ)
COURT MASTER (NSH)